

1	2	3	4	5
26.	Tamil Nadu	1497.1	1513.0	35.76
27.	Karnataka	1050.5	902.9	30.17
28.	Kerala	1045.2	910.9	40.34
29.	Pondicherry	48.0	34.4	80.54
30.	Andaman & Nicobar Islands	20.0	9.9	125.00
31.	Laccadives	7.6	1.8	50.00

Steps to increase Cement allocation to Orissa

6249. SHRI ARJUN SETHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Central Government are aware of the acute shortage of cement in Orissa for implementing various construction works in the State;

(b) if so, what steps Government are taking to increase the cement allocation to Orissa keeping in view the scarcity of cement in that State; and

(c) the details about the increase in allocation of cement expected to be made available for Orissa in 1982-83?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) There is a general scarcity of cement in the country including the State of Orissa. To this extent possibility of some of the construction works being adversely affected cannot be ruled out.

(b) Government are making every effort to increase the availability of cement in the country by way of better utilisation of existing capacity, sanctioning new capacities and allowing imports.

(c) Quarterly allocation of cement to the States including Orissa in 1982-83 will be made in the context of the new policy of partial de-control of cement recently announced by Government. It is difficult at this stage to indicate the exact quantity of levy cement that will be allocated to the State during the year 1982-83.

Industrial Scheme of Gujarat

6250. SHRI NAVIN RAVANI: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any industrial scheme of Gujarat pending with the Central Government for approval;

(b) if so, since when and what are the details thereof; and

(c) the position of each scheme relating to approval or disapproval?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (c). 494 applications for the grant of industrial licences for setting up industries in Gujarat State were received during the period from 1980 to 1982 (upto 23-3-1982). Out of these, 166 were approved and letters of intent issued, 213 were rejected, 36 were otherwise disposed of and 79 are presently at various stages of consideration. These pending applications relate to industries like Chemicals, Vanaspati, Cement, Drugs and Pharmaceuticals, Sugar, Electronic Equipments, etc.

Multinational Companies

6251. SHRI NAVIN RAVANI:
SHRI MOHAN LAL PATEL:

Will the Minister of INDUSTRY be pleased to state:

(a) the names of multinational companies functioning in India since 1 January, 1979;

(b) the names of multinational companies who have applied for expansion or opening new industry during the last three years; and

(c) the names of the companies who get approval and the names of those companies whose applications were rejected and the reasons therefor?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) A statement showing the names of FERA Companies currently in operation in the country is laid on the Table of the House.

[Placed in Library. See No. LT—3802/82].

(b) and (c). 131 applications for the grant of industrial licences were received from FERA Companies during the years 1979, 1980 and 1981. Out of these, 42 applications were approved, 59, were rejected, 9 were otherwise disposed of and 21 are presently at various stages of consideration. The details of letters of intent/industrial licences issued to various applicants including FERA Companies are being published regularly in the "Monthly Newsletter" brought out by the Indian Investment Centre. Copies of this Publication are available in Parliament Library.

Applications were rejected mainly on grounds of adequate capacity already having been licensed, non-availability of raw materials, locational constraints, items of manufacture not open to FERA Companies/Large Industrial Houses registered under the MRTP Act and other relevant factors.

संयुक्त सचिव के विरुद्ध भ्रष्टाचार के आरोप

6252. श्री राम विलास पासवान :

क्या भ्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय के एक संयुक्त सचिव के विरुद्ध भ्रष्टाचार तथा पद के दुरुपयोग के बारे में हाल ही में कोई शिकायतें मिली हैं;

(ख) यदि हां, तो क्या सरकार ने इन शिकायतों की कोई जांच कराई है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) ऐसे दोषी व्यक्ति के विरुद्ध क्या कार्यवाही किए जाने का प्रस्ताव है?

भ्रम मंत्रालय में उपमंत्री (श्री धर्मवीर) :

(क) और (ख) जी, हां।

(ग) दो आरोप ये हैं :

(i) 1980 के दौरान बचाव उपकरणों की खरीद के बारे में 35 लाख रुपये की सरकारी धन-राशि का दुर्विनियोग;

(ii) केन्द्रीय कोयला खान बचाव केन्द्र समिति, धनबाद में प्रशासन अधिकारी के पद को भरने में अनियमितताएँ।

(घ) शिकायतों की पूरी तरह जांच की गई है और आरोप साबित नहीं हुए हैं।

Ad-hoc and Daily Wages Employees in D.S.I.D.C.

6253. SHRI R. N. RAKESH: Will the Minister of INDUSTRY be pleased to state:

(a) the number of employees category-wise working on daily wages and on ad-hoc basis in Delhi State Industrial Development Corporation and since when they are working as such;

(b) whether Government propose to regularise them as gesture of honouring the new 20-Point programme of the Prime Minister; and

(c) if not, the reasons therefor?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) Number of employees working on daily wages and ad-hoc basis in Delhi State Industrial Development Corporation is 82 and 2 respectively. The daily wages employees